## **CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI**

## Petition No.334/AT/2023

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption

> of tariff for Wind Power Projects (Tranche - XII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the

Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

: NTPC Renewable Energy Limited and 7 Ors. Respondents

Date of Hearing : 13.12.2023

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Parties Present : Ms. Mandakini Ghosh, Advocate, SECI

Shri Rahul Ranjan, Advocate, SECI Shri Aman Anand, Advocate, JSWRETL Shri Aman Dixit, Advocate, JSWRETL Ms. Natasha Debroy, Advocate, JSWRETL

Shri Anurag, JSWRETL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff of Wind Power Projects (Tranche XIII) connected to the Inter-State Transmission System and selected through competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects" dated 8.12.2017 issued by the Ministry of Power, Government of India as amended from time to time and interpreted & modified by the Central Government vide subsequent communications/ notifications.

- 2. Learned counsel for Respondent No.5, JSW ReNew Energy Three Limited, accepted the notice and sought liberty to file a reply in the matter. Learned counsel submitted that the Respondent has not been mapped on the e-filing portal and is, therefore, yet to examine the Petition.
- 3. In response, learned counsel for the Petitioner submitted that since the Respondent is not registered on the e-filing portal, the Petitioner could not map it. However, the Respondents have already been served with a copy of the Petition and the Petitioner has already filed a proof of service.
- 4. Considering the submissions made by the learned counsel for the parties, the Commission ordered as under:
  - (a) Admit. Issue notice to the Respondents.

- (b) The Respondents to ensure that they are registered on the e-filing portal and consequently, the Petitioner to also ensure that all the Respondents are properly mapped on the e-filing portal, enabling them to file their replies, if any, on the portal.
- The Respondents to file their replies, if any, within two weeks after mapping on the e-filing portal with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
- The Petitioner to indicate the status of the execution of the PPA with Halwad Renewables Private Limited for 300 MW along with its rejoinder(s).
- 5. The Petition will be listed for hearing on 7.2.2024.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)